GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 2542
ANSWERED ON TUESDAY THE 16TH DECEMBER, 2014

EFFECTIVE IMPLEMENTATION OF CSR POLICY

QUESTION

2542. SHRI MOHD. ALI KHAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the aims and objectives of the Corporate Social Responsibility policy;
(b) the funds spend under this scheme; and
(c) the MoUs signed in this regard and the steps being taken for effective implementation of CSR policy in future?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a): The primary objective of the provisions of Corporate Social Responsibility (CSR) under the Companies Act 2013 is to involve the corporate sector in the inclusive growth process by bridging the gaps in social development indicators.

(b): The CSR provisions of the Act, and the rules made thereunder, have come into force from 01.04.2014. This is the first year of implementation of corporate social Responsibility (CSR) by companies under the Act. Details of funds spent under CSR would be available only after the mandatory disclosures of CSR expenditure are made by companies, which would be due after September, 2015.

(c): The Act does not envisage signing of MoUs with companies with regard to CSR. Ministry of Corporate Affairs, has however, issued clarifications from time to time to facilitate effective implementation of CSR by companies.

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